

(Department of Justice) Notification G. S. R. No. 1175(E), dated the 4th November, 1986 publishing the High Court Judges (Amendment) Rules 1986, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library See No. LT-3227/86]

II. A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice) Notification G. S. R. No. 1176(E), dated the 4th November, 1986 publishing the Supreme Court Judges (Amendment) Rules, 1986 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library See No. LT-3228/86]

I. Reports and Accounts (1985-86) of the Bongaigaon Refinery And Petro-chemicals Limited, Assam and related papers

II. Report and Accounts (1985-86) of the Cochine Refineries Limited Ernakulam and Related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DATT): Sir, I beg to lay on the Table, under sub section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) (a) Twelfth Annual Report and Accounts of the Bongaigaon Refinery and Petrochemicals Limited Assam, for the year 1985-86, together with Auditors' Report on the Accounts and the comments of the Controller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3276/86 for (a) and (b)]

(ii) (a) Twenty-fourth Annual Report and Accounts of the Cochin Refineries Limited, Ernakulam for the year 1985-86 together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-3277/86 for (a) and (b)].

Reports of the Law Commission of India

SHRI H. R. BHARDWAJ: Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) One Hundred and Fourteenth Report of the law Commission of India on Gram Nyayaaya. [Placed in Library. See No. LT-3279/86].

(ii) One Hundred and Fifteenth Report of the Law Commission of India on Tax Courts. [Placed in Library. See No. LT-3278/86].

Report and Accounts (1985-86 of the Bharat Wagon and Engineering Company Limited Patna and Related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following Papers:—

(i) Seventh Annual Report and Accounts of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1975-86 together with the auditors' Report on the Accounts and the comments of the

Comptroller and Auditor General
of India thereon.

(ii) Review by Government on the
working of the Company.

[Placed in Library. See No. LT-
3280/86 for (i) and (ii)]

**I. Report and Accounts (1985-86)
of the Smith Stanistreet Phar-
maceuticals Limited, Calcutta
and Related Papers.**

**II. Drugs (Price Control) Amend-
ment Order, 1986.**

THE MINISTER OF STATE IN
THE DEPARTMENT OF CHEMICALS
AND PETRO-CHEMICALS IN THE
MINISTRY OF INDUSTRY (SHRI
R. K. JAICHANDRA SINGH): Sir, I
beg to lay on the Table:—

I. A copy each (in English and
Hindi) of the following papers,
under sub-section(1) of section
619A of the Companies Act, 1956:—

(i) Eighth Annual Report and
Accounts of the Smith Stanistreet
Pharmaceuticals, Limited, Calcutta
for the year 1985-86 together with
the Auditors' Report on the Ac-
counts and the Comments of the
Comptroller and Auditor Genral
of India thereon.

(ii) Review by Government on
the working of the Company.
[Placed in Library. See No. LT-
3282/86 for (i) and (ii)]

II. A copy (in English and Hindi)
of the Ministry of Industry (Depart-
ment of Chemicals and Petro-Chemi-
cals) Notification S.O. No. 749(E),
dated the 21st October, 1986, pub-
lishing the Drugs (Price Control)
Amendment Order, 1986, under sub-
section (6) of section 3 of the Es-
sential Commodities Act, 1955.
[Placed in Library. See No. LT-
3281/86].

**Reference to Demonstration by State
Government Employees for Deletion
of Articles 310 and 311 (2) A, B, and
C of the constitution**

MR. CHAIRMAN: Mr. Sukomal
Sen. This is regarding the demostra-
tion by the Government employees
and Shri Satya Prakash Malaviya
and Shri Chitta Basu will also associ-
ate themselves. (Interruptions).

श्री शरद यादव (उत्तर प्रदेश) :
मेरी एक बात सुनिये । जो बिहार में
बाई-इलेक्शन हुए हैं वहां सब के सब बूथ
कैप्चर हो गये... (व्यवधान)

MR. CHAIRMAN: Mr. Yadav, will
you sit down or not? You cannot
raise it. Please sit down. (Interrup-
tion)

श्री शरद यादव : पूरे देश में लूट हो
रही है । इस बात को देश के लाखों लोग
जानते हैं, ग्राम जनता जानती है... (व्य-
वधान)

श्री सत्य प्रकाश मालवीय (उत्तर
प्रदेश) : डकैती हुई है, लूट हुई है, हमारा
स्पेशल मेंशन है ।

MR. CHAIRMAN: I will not allow
you to speak. (Interruptions) Nothing
will go on record.

श्री शरद यादव : इस पर पूरी डिबेट
कराइये (व्यवधान)

MR. CHAIRMAN: You can raise
question only with my permission. The
permission has been refused in this
matter. Therefore, you cannot raise it.
(Interruptions). Mr. Yadav, don't tax
my patience. Don't force me to take
action. Nothing will go on record.
Will you sit down or not?